

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 408**  
**CP/59/ND/2021**

**IN THE MATTER OF:**

Braceit International LLP	...	Applicant
Versus		
ROC	...	Respondent

**Under Section 465.**

**Order delivered on 09.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Saket Billa, PCS
For the ROC	: Ms. Jyoti Khurana, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant is present physically. No representation on behalf of the Income Tax Department. Ld. Counsel for the ROC is also present physically and submitted that she has filed the report, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal and also serve a copy on the Applicant. List the matter on **21.05.2024**.

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**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**